

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

Review Petition (Civil) No 376 of 2024

In

Writ Petition (Civil) No 201 of 2023

Anamika Jaiswal

...Petitioner

Versus

Union of India and Others

...Respondents

ORDER

- 1 Having perused the review petition, there is no error apparent on the face of the record. No case for review under Order XLVII Rule 1 of the Supreme Court Rules 2013. The review petition is, therefore, dismissed.

- 2 Pending applications, if any, stand disposed of.

.....CJL.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

.....J.
[Manoj Misra]

New Delhi;
May 8, 2024
CKB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(C) No.376/2024 In W.P.(C) No.201/2023

(Arising out of impugned final judgment and order dated 03-01-2024 in W.P.(C) No.201/2023 passed by the Supreme Court of India)

ANAMIKA JAISWAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.52568/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES)

Date : 08-05-2024 This petition was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

By Circulation

UPON perusing papers the Court made the following
O R D E R

- 1 The Review Petition is dismissed in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(POOJA SHARMA)
Court Master

(Signed order is placed on the file)